

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

36. IA 2798/2022 In C.P.(IB)/1408(MB)2017

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2023**

NAME OF THE PARTIES: - Manoj Kumar Jain
IN THE MATTER OF
Sudam A. Karande
V/s
Good Value Marketing Co. Ltd.

APPEARANCES: -

FOR APPLICANT/LIQUIDATOR : Adv. Ms. Ricky Sampat

Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.2798/2022: - The matter is taken up through Virtual Hearing (VC). The present application is filed by the Liquidator for placing on record the Preliminary Report along with Asset Memorandum of Good Value Marketing Company Limited under Regulation 13 and Regulation 34 of IBBI (liquidation process) Regulation, 2016. The Progress Report of the liquidator is taken on record no order is called for. With the aforesaid observation the **IA.No.2798/2022** is **allowed** and **disposed of**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)